

Serial No. 01/2025

As per Register of Notary

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONAL  
BENCH, KOLKATA, WEST BENGAL, FINANCE CENTRE, 3RD  
FLOOR, NEW TOWN APPLICATION UNDER SECTION 18(1)  
READ WITH SECTION 14 OF THE NATIONAL GREEN  
TRIBUNAL ACT, 2010

O.A. No. 130 of 2025/EZ

Between

Abul Hosen Mondal & Ors.

-BETWEEN-

The West Bengal Pollution Control  
Board & Ors.

...Applicants

...Respondents

- I N D E X -

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4.	Xerox copy of Record of Right	'A'	21-29 A.
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Date :

Place : Kolkata

Adv. Harun - All Rashid,  
(MD. HARUN-ALL-RASHID)  
Advocate

Bar Association Room No.4  
High Court, Calcutta  
Mobile No. 9836144648  
Email: advharashid@gmail.com



Abul. Hosen Mondal

16 JUN 2025

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONAL  
BENCH, KOLKATA, WEST BENGAL, FINANCE CENTRE, 3RD  
FLOOR, NEW TOWN APPLICATION UNDER SECTION 18(1),  
READ WITH SECTION 14 OF THE NATIONAL GREEN  
TRIBUNAL ACT, 2010.

O. A. No. of 2025/EZ

Between

Abul Hosen Mondal & Ors.

...Applicants

-Versus-

The West Bengal Pollution Control Board  
& Ors.

...Respondents



S Y N O P S I S

That the applicants sent a Mass petition on 14.04.2025 and  
~~24.04.2025~~ on behalf of the poor Cultivators and Tehatta Villagers  
of Kalyanpur Beharia Gram Panchayat, Post Office- Bandhainagar,  
Police Station - Hariharpara in the District of Murshidabad to  
stop the establishment and installation and operation of New  
brick field namely ROMEO BRICK FIELD by the private respondent  
No. 7 and 8 without complying with the established rules and  
Memorandum dated 29.05.2015 for Brick Field and without consent  
to the operating order of the State Government and other statutory  
authority in the matter.

Abul Hosen Mondal

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LIST OF DATES

- 31.05.2025 : Record of Right
- 14.04.2025 : The Applicants sent mass petition and representations on behalf of the Villagers of Tehatta, Post Office - Bandhainagar, Police Station - Hariharpara, District - Murshidabad, Mouza - Tehatta to stop the illegal works for establishment of ROMEO BRICK FIELD upon plot No. 2325 of Mouza - Tehatta.



*Abul. Waseem mandal*

16 JUN 2025

Filed by me  
Md. Hossain - Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONAL  
BENCH, KOLKATA, WEST BENGAL, FINANCE CENTRE, 3RD  
FLOOR, NEW TOWN APPLICATION UNDER SECTION 18(1)  
READ WITH SECTION 14 OF THE NATIONAL GREEN  
TRIBUNAL ACT, 2010

O.A. No. of 2025/EZ

BETWEEN

1. ABUL HOSEN MONDAL,  
son of Najimuddin Mondal ;

2. BIPLAB GHOSH  
son of Gour Chandra Ghosh ;

3. RAFIKUL MONDAL,  
son of late Kachimuddin Mondal ;

- All of Village- Tehatta,  
Post Office - Bandhainagar,  
Police Station - Hariharpara,  
District - Murshidabad,  
Pin Code No.742175.

...Applicants

-Versus-

1. The West Bengal Pollution Control

Abul Hosen Mondal



16 JUN 2025

Filed by me  
Abul Hasen M. Rashed  
Advocate

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Board, service through the Chairman,  
Department of Environment, Government  
of West Bengal, Paribesh Bhawan, 10A,  
Block-LA, Sector-III, Bichannagar,  
Kolkata-700091, chrnm.wbpcb-wb@bangla.  
gov.in.

2. The Member Secretary, West Bengal  
Pollution Control Board, Department of  
Environment, Government of West Bengal,  
Paribesh Bhawan, 10A, Block-LA, Sector-  
III, Bichannagar, Kolkata-700091,  
ms.wbpcb-wb@bangla.gov.in

3. The District Magistrate,  
Murshidabad, Post Office and  
Police Station - Berhampore,  
District - Murshidabad,  
Pin Code - 742101, dm-mur-wb@nic.in

4. The District Land and Land Reforms  
Officer, Murshidabad, Post Office and  
Police Station - Berhampore, District -  
Murshidabad, Pin Code-742101, bdonowda@  
gmail.com



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Abul Hasen mandal

5. The Block Land and Land Reforms  
 Officer, Hariharpara Block, Post  
 Office - Hariharpara, Police Station-  
 Hariharpara, District - Murshidabad,  
 Pin Code-742166.

bllronowda@gmail.com

6. The Officer-in-Charge,  
 Hariharpara Police Station, Post  
 Office - Hariharpara, District -  
 Murshidabad, Pin Code No. 742183.  
 WBP@gmail.com

7. Mosaraf Hossain,  
 son of late Hazi Bhulu Mondal,  
 Village - Bandhainagar,  
 Post Office - Raipur Mirpur,  
 Police Station - Nowda,  
 District - Murshidabad,  
 Pin-742155.

8. Arwin Brijush Kafur Mondal @ Piarul,  
 son of Abdul Aziz,  
 Village - Mirpur, P.O. Raipur Mirpur,  
 P.S. - Nowda, District - Murshidabad,  
 Pin Code No. 742121.

9. Romeo Brick Field represented by M. Hossain,  
 Vill. Tehatta, P.O. Bandhainagar, P.S. Hariharpara,  
 Dist. Murshidabad, Pin Code no. 742175.  
 .... Respondents



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Abul. Hasen Mondal

Most Respectfully Sheweth :-

1. That the applicants are the citizen of India having address furnished in the cause title as stated above for the purpose of service notices pertaining to instant application.
2. That the address of the respondents are stated above for the purpose of service of notice pertaining to the instant application. All the facts, actions and inactions of the respondent authorities are amenable to the jurisdiction of this Hon'ble Tribunal.
3. That the applicants are the inhabitants of Village - Tehatta Kalyanpur, P.O. - Bandhainagar, P.S. Hariharpara in the district of Murshidabad and most of the people are cultivators and cultivation is the main source of their livelihood where the private respondent nos. 7 and 8 started to establish a new Brick Field namely ROMEO Brick Field upon plot No. 2325 of Mouza - Tehatta, J.L. No. 28, P.S. Hariharpara in the district of Murshidabad and the respondent Nos. 7 & 8 are not the owner of the land, the applicants and their father are the recorded owners of the land whereby the respondent Nos. 7 and 8 tried to illegally set-up the new Brick Field ignoring several requests of the cultivators Tehatta and



Abul Hasam Mondal

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nearby 3 times crops producing lands all there being plot Nos. 2324, 2323 2618, 2322, 2334, 2335, 2619 under Kh.No. 3025, 4125, 1984, 2930, 5013, 4297, 3124, 6124, 1299 of Mouza- Tehatta, P.S. Hariharpara under Beharia Gram Panchayat in the district of Murshidabad and the said private respondents are ignoring the immense pollution problems of the row populate village under Beharia Gram Panchayat and the private respondent Nos. 7 and 8 started the initial works for construction of Gola for Brick Field ignoring and violating the Memorandum being No.1251-M&M/LR/A-11/M&M-26/2010 dated 29.05.2015 and the notification G.S.R 143(E) dated 22.2.2022.

The applicants crave for leave to refer the said Memo and the notification being G.S.R. 143(E) dated 22.2.2022 at the time of hearing.

Xerox copy of the record of rights of plot No. is annexed hereto and marked 'A'.

4. FACTS OF THE CASE :-

- (a) That your applicants made mass petition on 14.04.2025 and ~~24.04.2025~~ before the Block Land and Land Reforms Officer, Hariharpara Block and the District Land and Land Reforms Officer, Murshidabad, Berhampore and the Chairman, W.B.P. Control Board respondent Nos. 2, 3, 4 and 5 on behalf of the poor cultivators and the



16 JUN 2025  
Abul Hasan mandal

inhabitans of the villagers of Tehatta , Post Office -  
 Bandhainagar, Police Station - Hariharpara, District -  
 Murshidabad stating to stop the establishment of New  
 Brick Field namely "ROMEO BRICK FIELD" of the private  
 respondents No. 7 and 8 upon the lands being Plot No.  
 2325 of Mouza- Tehatta, P.S.- Hariharpara in the District -  
 Murshidabad without following the procedures of law for new  
 set up Brick Field and the private respondents No. 7 and 8  
 are trying to set up the said illegal Brick Field in the  
 thickly populated area of Village - Tehatta and near at  
 the residential houses of the inhabitants and near to  
 Mondir, Mosque, Madrasha, Primary School and near by  
 fruits garden and 3 times crops producing lands as has  
 been mentioned in paragraph 3 of this petition of the  
 villagers and the private respondent Nos. 7 and 8 have  
 been cutting the soil of the Road side Government land  
 and started the construction of Gola for the making of  
 the said brick field and the said Brick Field is going  
 to set up without valid query permit from Local Authority,  
 land conversion order of the concerned authority and vio-  
 lating the order of the State Government and others statutory  
 authority in the matter and are constantly damaging the  
 village road by using tractors for carrying the materials  
 for the said Brick Field which has been damaging the roads  
 of Village- Tehatta Kalyanpur and the crops of the cultivators



Abul Hasan Molla

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Filed by me

Md. Hossain - Advocate

and lands of the mass petitioners and the surrounding area.

The xerox copy of the Mass petitions dated 14.4.2024 ~~and~~  
~~24.04.2024~~ made to the B.L. & L.R.O. Hariharpara and the  
D.L. & L.R.O. Murshidabad at Berhempore are annexed herewith  
and marked as Annexure-'B' ~~collectively~~

- (b) That the applicants state that the respondents District Magistrate and D.L. & O.R.O. did not enquire the spot of the Newly Brick Field ROMEO BRICK FIELD as yet as such the applicants went to the respondent No.4 for the spot enquiry and asked him what steps have been taken by the respondent no.4 to stop the work of the establishment of New Romeo Brick Field situated at Village - Tehatta, Post Office- Bandhinagar, Police Station - Hariharpara, Mouza- Tehatta, District - Murshidabad of the private respondent Nos. 7 and 8 who are making the said illegal Brick Field without valid query permit from Local Authority, conversion order of the concerned authority and violating the order of the State Government and others statutory authority in the instant matter and are constantly damaging the Government Road and Land of the surrounding area.
- (c) That your applicants state that the office of the



Abul Hosen Mondal  
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Filed by me  
 Adv. Hasan - M. - Rashed  
 Advocate

respondent No.5 the Block Land and Land Reforms Officer, Hariharpara Block, and D.L. & L.R.O., Murshidabad and the respondent Nos. 4 and 5 did not supply any reply to the said Mass Petition/representations till date as such the private respondent Nos. 7 and 8 have been excavating and cutting lands for the establishment of new Romes Brick Field violating all statutory Rules for the establishment of new Brick Field. The applicant no.1 met with the Block Land and Land Reforms Officer, Hariharpara and Prochan of Beharia Gram Panchayat for stopping to set of illegal Brick Field as the applicants also made representations before the said respondent but the said respondents did not take any steps as yet.

- (d) That your applicants state that the Block Land and Land Reforms Officer, Hariharpara Block did not take any steps on the basis of the Mass petition dated 19.04.2024 inspite of that the works of the illegal Brick Field set up by the private respondents No.7 and 8 situated at Village- Tehatta, Post Office- Bandhalnagar, Police Station - Hariharpara, Mouza- Tehatta, District- Murshidabad without submitting any Environmental clearance of consent to operate under Section 25 and 26 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 21 of the



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AIR (Prevention and Control of Pollution) Act, 1981 consent to Establish (NOC) from Environment Point of view from the West Bengal Pollution Control Board . The Respondent Nos. 7 and 8 recently have started to construct Gola of the said Brick field for operation or run of the said brick field without obtaining any Environmental clearance certificate of consent to operate under Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the AIR(Prevention and Control of Pollution) Act, 1981 consent to Establish (NOC) from Environment of the Government of West Bengal.

- (e) That your applicants state that the applicant No.1 came to learn from the office of the District Land and Land Reforms Officer, Murshidabad respondent No.4 herein that the respondent Nos. 7 and 8 started to set up the new Brick Field upon the said land without consent to establish and without consent to operating order from the West Bengal Pollution Control Board, thereby contributing environment pollution and land degradation.
- (f) That your applicants state that though your applicants intimated to the respondent Nos. 4 and 5 authority



Abul Hasen mandal  
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concerned on dated 19.04.2025 and 24.04.2025 by filing Mass Petitions and applications and they have received the same and inspite of that the authority concerned have not taken any step to stop the illegal activity of the private respondent nos. 7 and 8 for setting up New Brick Field (ROMEO) without any permission from the authority concerned, without any consent to establishment and consent to operating order from the West Bengal Pollution Control Boards and without following the Notifications. Xerox copies of the Memo dated 29.5.2015 and G.S.R. 143(E) dated 22.2.2022 are annexed hereto and marked 'C'.

(g) That your applicants state that the illegal activity of the respondent Nos. 7 and 8 for setting up the said "ROMEO Brick Field" in the said lands will put 8 thousand villagers (most of them are cultivators) and general people at the point of death in that the flame of Fire and the Ashes of the alleged Brick Field will damage the fruits of the garden and crops of nearby Fields and the cattles will also be in danger as such the respondents as well as the pollution Control Board should take immediate steps to stop the illegal Brick Field forthwith for the safety and security of the poor cultivators and innocent villagers of Tehatta Kalyanpur under Baharia Gram Panchayet, P.S. Hariharpara in the District Murshidabad as such the land holders authorised the applicant no.1 to move before Hon'ble NGT.

Xerox copy of the authorisation letter is annexed hereto and marked 'D'.

(h) That your applicants state that unless the illegal activities



Abul Hasan Mandal  
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Certificate from the pollution control Board fire licenses from the Panchayat Samity and the respondents are dangerous and desperate in nature and empowered with men and muscle and unless the illegal brick field is stopped immediately, your applicants and the villagers' property of surrounding village will be damaged day and day and will suffer irreparable loss and injury.

- (k) That your applicants filed an application dated 14.04.2025 , ~~24.04.2025~~ before the respondent Nos. 1 to 5 stating all the facts and praying for stop of the operation of the unauthorized brick field of the respondent nos. 7 and 8 but the said respondents did not take any action to stop the new set up ROMEO Brick Field and operation of the unauthorised brick field and this is why the said unauthorised brick field owners are very much encouraged and constantly threatening to the applicants to damage the agricultural land and the area causing the degradation of the environment of the locality at large and as such your applicants and surrounding villagers are very much afraid of such threatening.
- (l) That your applicants state that the respondent nos. 2 to



Abul Hasan Ali Nadwi

6 being the public Authority and guided by the State should have acted in accordance with law and equity but the action and/or inaction on the part of the said Respondents are causing violation of the principle of natural justice having legitimate and which is amongst to gross violation of the rights as enshrined under Article 16 of the Constitution of India.

- (m) That the respondents concerned are acting in such a manner that they are autocratic rulers and process right to such purpose which is prefer most extraneous consideration for others.
- (n) That your applicants state that the balance of convenience is in favour of your applicants if the order sought for is granted to your applicants the respondents shall not suffer anything more, if the same be withheld your applicants will suffer irreparable loss and injury.
- (o) That your applicants state that Article 14 of the Constitution of India guaranteed to your applicants with equality before law and equal protection of law and your applicants has been deprived from the constitutional Mandate within the ambit of Article 14 of the Constitution of India.



Abul Haseen mandal  
16 JUN 2025

Filed by me

Abul Hasan - Ali - Rawil,  
Advocate5. G R O U N D S :-

- I. FOR THAT the purported negligence of the said respondent Nos. 1 to 6 authority to stop the new set up and/or close the said unauthorized brick field namely ROMEO BRICK FIELD situated at Mouja Tehatta of Village-~~Kalyanpur~~ Tehatta P.S. Hariharpara in the district of Murshidabad, under Beharia Gram Panchayat is highly, illegal, motivated and bad in law.
- II. FOR THAT the concerned respondents authorities are public officers and discharging public duties and bound to act fairly and in accordance with law, but in the instant case they failed to do so and caused damage of life of 8,000 thousand people and the properties of that area and also degradation of environment of the locality ~~xxxxxx~~ and as such the action of the respondents is highly arbitrary, illegal, malafide and against the principle of natural justice.
- III. FOR THAT the concerned respondents authorities are without considering and/or disposing of the Mass



Abul Hasan Molla

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petition/the objection filed by the applicants on 14.4.2025 ~~and 24.04.2025~~ and without taking any action against the illegal brick field owners (respondent Nos. 7 and 8) cause degradation of environment of the locality.

- IV. FOR THAT the concerned authority violated the Article 14, 16 and 19 of the Constitution of India.
- V. FOR THAT in any event the purported negligence of the said concerned authority to stop the said unauthorized brick field is arbitrary, illegal and also bad in law.
- VI. FOR THAT the **unauthorised brick field owners** have no right to damage the land of the locality causing degradation of environment of the locality and the State Government has the obligatory duty to protect life and property of the peaceful citizen of India from the illegal activities of the unauthorized brick field owners.
- VII. FOR THAT the respondents being the public Authority



Abul. Hasen Mondal

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and guided by the State should have acted in accordance with law and equity memorandum but the action and/or in-action on the part of the respondent causing violation of the principle of natural justice and gross violation of the rights as enshrined under Article 16 of the Constitution of India and the Rules for new set up Brick Field.

VIII. FOR THAT the Article 14 of the Constitution of India guaranteed to your applicants with equality before law and equal protection of law and your applicants have been deprived from the constitute Mandate within the ambit of Article 14 of the Constitution of India.

6. LIMITATION :

That the applicants declare that the cause of action in this instant case, which is within the limitation as prescribed in Section 14(3) of the National Green Tribunal Act, 2010. The applicants made the representation on 14.4.2025 ~~and 24.4.2025~~ before the authorities and since then the limitation period was started.

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7. INTERIM PRAYER :

Pending final disposal of the application the applicants



Abul Hasan Molla

Filed by me,  
 Adv. Hasan. M. Mandal  
 Advocate

seeks issuance of the following interim orders :-

- (a) An interim order by directing the respondent Nos. 1 to 6 to take immediate steps for stopping the ROMEO BRICK FIELD and also make an enquiry of the illegal Brick Field situated at Village- Tehatta under Beharia Gram Panchayat, P.S.- Hariharpara in the district Murshidabad and submit report before the Hon'ble National Green Tribunal, and also commanding the respondents and their subordinates and each one of them restraining the private respondents No.7 and 8 from proceeding with the establishment of the said unauthorized brick field causing damage of the land of the locality and degradation of the environment of the locality.
- (b) Ad-interim order in terms of prayers (a) above.

5. PRAYER :-

In view of the facts mentioned in paragraphs 4 and 5 above the applicants pray for the following reliefs :-



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Asub Hasan Mandal

- (a) Mandatory order do issue commanding the respondents No.2 to 6 to stop the works for establishment of new "ROMEO BRICK FIELD" and the operation of the unauthorized brick field started by the private respondent nos. 7 and 8 lying and situated at Village- Tehatta of Mouza- Tehatta, P.O.- Bandhainagar, Police Station - Hariharpara in the district of Murshidabad immediately and also to show cause upon the respondents as to why the illegal brick field namely 'ROMEO BRICK FIELD' should not be stopped.
- (b) Mandatory order do issue commanding the respondents each of them their men, agents and assign and subordinate to certify and transmit to all records to the Hon'ble Tribunal forming the basis of their inaction to stop the establishment of new Brick Field started by the



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Abul Hassen Mondal

Filed by me  
 Adv. Husam - M-Rashid  
 Advocate

private respondent Nos. 7 and 8 lying and situated at Village- Tehatta, Post Office - Bandhainagar, Police Station- Hariharpara, in the District of Murshidabad so that conscionable justice may be rendered by the Hon'ble Tribunal by considering the same.

- (c) Any other appropriate direction/ directions and/ or order/orders as this Hon'ble Tribunal may deem fit and proper.
- (d) Cost of and/ or incidental to the instant application.

And for this act of kindness, your applicants as in duty bound shall ever pray.

*Asub. Husam mandal*

Signature of the Applicant no. 1

*Adv. Husam - M-Rashid*

Signature of the authorized representative/ Advocate of the Applicants

Mob. No. & WhatsApp No. 98 361 44 48  
 Email. no. advharashid@gmail.com



16 JUN 2025

A F F I D A V I T

I, ABUL HOSEN MONDAL, son of Najimuddin Mondal, aged about 44 years, by faith- Islam, by occupation - Cultivation, residing at Village-Tehatta, P.O. Bandhainagar, Police Station- Hariharpara in the District - Murshidabad, Pin-742175, do hereby solemnly affirm and say as follows :-

1. That I am the applicant No.1 and in the instant case and am well acquainted with the facts and circumstances of the case. I am duly authorised by the other applicants to sign and swear this affidavit on behalf of them.

2. That the statements made in above paragraphs No. 1 to 4(a) to 4(o) are true to my personal knowledge and belief and/or based on information and/or derived from sources which I verily believe to be true and the paragraphs 5 and 6 and the prayer portions are my humble submissions before this Hon'ble Bench.

Prepared in my Office.

IDENTIFY THE PERSONS  
WHO SIGN IN MY PRESENCE  
Ho. Hosen - All - Rashid

Advocate  
HO/591/A/1982  
ROLI NO  
MI NO

Abul Hosen mondal

Signature of the Applicant no.1

Identified by me

Ho. Hosen - All - Rashid  
Advocate

ABDUL HAMID MALLA  
NOTARY  
Advocate, High Court Calcutta  
Reged. No 8386/2011  
Government of India  
High Court Calcutta  
Gate No 'E'  
9831104099



16 JUN 2025

জেলাঃ [12]মুর্শিদাবাদ  
ব্লকঃ [11]হরিহরপাড়া  
মৌজাঃ [028]তেহট্ট

(Live Data As On 12/04/2025,08:23:17)

জে.এল নং 28 থানা হরিহরপাড়া

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
2321	আউশ	1.02	<a href="#">Click Here</a>

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
378	কাজিমুদ্দিন লেখ	মক্কেব লেখ	0.0762	0.0775	Nil
4722	সাহিদ মন্ডল	আবুল হোসেন মণ্ডল	0.1225	0.1250	Nil
4723	সাবিনা বিবি ওরফে বনালি ঘোষ বিবি	আবুল হোসেন মন্ডল	0.1225	0.1250	Nil
5017	আবুল হোসেন মন্ডল	নাজিমুদ্দিন মণ্ডল	0.4000	0.4100	Nil
5643	বেজাউল মন্ডল	আব্দুর রাজ্জাক মন্ডল	0.0404	0.0412	Nil
5644	হামিদুল মন্ডল	আব্দুর রাজ্জাক মন্ডল	0.0405	0.0413	Nil
6446	আবুল হাসান মন্ডল	কাজিমুদ্দিন মন্ডল	0.2000	0.2000	Nil

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Attested by me  
Md. Hasim - M. R. Das,  
Advocate



21A

Translated copy  
Type copy

District :[12] Murshidabad

Block:[11] Hariharpara

Mouza:[028] Tehatta

Live Data As on 12/04/2025,08:23:17)

J.L.No. 28 P.S. Hariharpara

Dag No.	Classification	Total Area of land	Map of plot
2321	Aush	1.02	Click Here

Khatian No.	Named Rayat	of Father/Husband	Share	Percentage of share	Remarks
378	Kachimuddin Sheikh	Mokkor Sheikh	0.0762	0.0775	Nil
4722	Sahid Mondal	Abul Hossain Mondal	0.1225	0.1250	Nil
4723	Sabina Bibi @ Barnali Ghosh Bibi	Abul Hossain Mondal	0.1225	0.1250	Nil
5017	Abul Hossain Mondal	Najimuddin Mondal	0.4000	0.4100	Nil
5643	Rejaul Mondal	Abdur Rajjak Mondal	0.0404	0.0412	Nil
5644	Hamidul Mondal	Abdur Rajjak Mondal	0.0405	0.0413	Nil
6446	Abul Hasan Mondal	Lojimuddin Mondal	0.2000	0.2000	Nil

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Attested by me

*Advocate*  
Advocate

জেলা: [12]মুর্শিদাবাদ  
ব্লক: [11]হরিহরপাড়া  
মৌজা: [028]তেহট

(Live Data As On 12/04/2025,08:42:28)

জে.এল নং 28 থানা হরিহরপাড়া

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
2320	আউশ	0.62	<a href="#">Click Here</a>

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
1959	জিনারুল হক	লজিমদ্দিন সেখ	0.1677	0.1000	Nil
1960	মিনারুল হক	লজিমদ্দিন সেখ	0.1677	0.1000	Nil
1961	জিনারুল হক	লজিমদ্দিন সেখ	0.1677	0.1000	Nil
4492	আবুতালেব বিশ্বাস	মোতালেব বিশ্বাস	0.0833	0.0517	Nil
4493	মুস্তফিজ আলম বিশ্বাস	মোতালেব বিশ্বাস	0.0833	0.0517	Nil
4578	মুন্নাফ বিশ্বাস	মৃত গোলাম মহাম্মদ বিশ্বাস	0.1667	0.1033	Nil
5967	গোলাম হোসেন বিশ্বাস	গোলাম মহাম্মদ বিশ্বাস	0.1667	0.1033	Nil

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Attested by me

*Dr. Anwar-All-Rasheed*  
Advocate



22A

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District :[12] Murshidabad

Block:[11] Hariharpara

Mouza:[028] Tehatta

Live Data As on 12/04/2025,08:23:17)

J.L.No. 28 P.S. Hariharpara

Dag No.	Classification	Total Area of land	Map of plot
2320	Aush	0.62	Click Here

Khatian No.	Named Rayat	of Father/Husband	Share	Percentage of share	Remarks
1959	Janarul Haque	Lojimoddin Sheikh	0.1677	0.1000	Nil
1960	Minarul Haque	Lojimoddin Sheikh	0.1677	0.1000	Nil
1961	Jinarul Haque	Lojimoddin Sheikh	0.1677	0.1100	Nil
4492	Abutaleb Biswas	Motaleb Biswas	0.0833	0.0517	Nil
4493	Mohfuj Alam Biswas	Motaleb Biswas	0.0833	0.0517	Nil
4578	Munnaf Biswas	Late Golam Mohammad Biswas	0.1667	0.1033	Nil
5967	Golam Hossain Biswas	Golam Mohammad Biswas	0.1667	0.1033	Nil

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Attested by me

*Red, Hasan - Al-Rashedi*  
Advocate

জেলাঃ [12]মুর্শিদাবাদ  
ব্লকঃ [11]হরিহরপাড়া  
মৌজাঃ [028]তেহট্ট

(Live Data As On 12/04/2025,08:44:02)

জে.এল নং : 28 থানা : হরিহরপাড়া

খতিয়ান নং :	4613
রায়তের নাম :	আলি হোসেন সেখ
পিতা/স্বামী :	লক্ষ্মণ লসেখ
ঠিকানা :	সাং- তেহট্ট, পো. - বুন্দাইনগর থানা- হরিহরপাড়া
জমির পরিমাণ:	0.89 একর
দাগের সংখ্যা :	5

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
2027	আউশ	0.5000	0.1400	Nil
2028	আউশ	0.5000	0.1200	Nil
2029	আউশ	0.5000	0.1300	Nil
2360	আউশ	0.3809	0.1600	Nil
2373	আউশ	1.0000	0.3400	Nil

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Attested by me

Dr. Anwar-All-Rashid  
Advocate



23 A

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District :[12] Murshidabad

Block:[11] Hariharpara

Mouza:[028] Tehatta

Live Data As on 12/04/2025,08:23:17)

J.L.No. 28 P.S. Hariharpara

Khatian No. :	4613
Named of Rayat :	Ali Hossain Sheikh
Father/Husband :	Laskar Sheikh
Address :	Village - Tehatta, P.O. Bundainagar, P.S. Hariharpara
Total area of land :	0.89 acre
Number of Dag :	5

Dag No.	Classification	Share	Percentage of share (Acre)	Remarks
2027	Aush	0.5000	0.1400	Nil
2028	Aush	0.5000	0.1200	Nil
2029	Aush	0.5000	0.1300	Nil
2360	Aush	0.3809	0.1600	Nil
2373	Amon	1.0000	0.3400	Nil

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Attested by me

Mr. Asim - All-Rashid  
Advocate

26

জেলা: [12]মুর্শিদাবাদ  
ব্লক: [11]হরিহরপাড়া  
মৌজা: [028]তেহট্ট

(Live Data As On 12/04/2025,08:47:05)

জে.এল নং: 28 থানা: হরিহরপাড়া

খতিয়ান নং :	5570
রায়তের নাম :	আব্দুর রাজ্জাক মন্ডল
পিতা/স্বামী :	কাজিমুদ্দিন মন্ডল
ঠিকানা :	মন্ডল
জমির পরিমাণ:	0.0 একর
দাগের সংখ্যা :	1
খতিয়ান তৈরীর তারিখ :	12/04/2023

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
2335	আড়শ	0.0001	0.0000	Nil

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Attested by me

Red. Hum. All - Rashid

Advocate



24A

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District :[12] Murshidabad

Block:[11] Hariharpara

Mouza:[028] Tehatta

Live Data As on 12/04/2025,08:23:17)

J.L.No. 28 P.S. Hariharpara

Khatian No. :	5570
Named of Rayat :	Abdur Rajjak Mondal
Father/Husband :	Kochimuddin Mondal
Address :	Mondal
Total area of land :	0.0 acre
Number of Dag :	1
Date of preparation Khatian	12/04/2023

Description and quantity of the dag

Dag No.	Classification	Share	Percentage of share (Acre)	Remarks
2335	Aush	0.0001	0.000	Nil

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Attested by me

Adv. Anwar-All-Rashid.

Advocate

জেলাঃ [12]মুর্শিদাবাদ  
ব্লকঃ [11]হরিহরপাড়া  
মৌজাঃ [023]তেহট

(Live Data As On 12/04/2025,08:48:08)

জে.এল নং : 28 থানা : হরিহরপাড়া

খতিয়ান নং :	5397
রায়তের নাম :	মালেকুল সেখ
পিতা/স্বামী :	চাঁদ মহম্মদ সেখ
ঠিকানা :	ভবানীপুর
জমির পরিমাণ:	0.148 একর
দাগের সংখ্যা :	1
খতিয়ান তৈরীর তারিখ :	21/07/2022

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
2335	আড়া	0.1483	0.1480	Nil

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Attested by me

Advocate



25 A

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District :[12] Murshidabad

Block:[11] Hariharpara

Mouza:[028] Tehatta

Live Data As on 12/04/2025,08:23:17)

J.L.No. 28 P.S. Hariharpara

Khatian No. :	5397
Named of Rayat :	Malekul Sheikh
Father/Husband :	Chand Mohammad Sheikh
Address :	Bhabanipur
Total area of land :	0.148 acre
Number of Dag :	1
Date of preparation Khatian	21/07/2022

Description and quantity of the dag

Dag No.	Classification	Share	Percentage of share (Acre)	Remarks
2335	Aush	0.1383	0.1480	Nil

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Attested by me

Adv. Hemant - All Rights Reserved.

Advocate

জেলাঃ [12]মুর্শিদাবাদ  
ব্লকঃ [11]হরিহরপাড়া  
মৌজাঃ [028]তেহট

(Live Data As On 12/04/2025,08:52:01)

জে.এল নং : 28 থানা : হরিহরপাড়া

খতিয়ান নং :	5675
রায়তের নাম :	আবুল হোসেন সেখ
পিতা/স্বামী :	জিয়াবত সেখ
ঠিকানা :	তেহট
জমির পরিমাণ:	0.49 একর
দাগের সংখ্যা :	2
খতিয়ান তৈরীর তারিখ :	18/09/2023

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
2325	আউশ	0.2613	0.4100	বর্গা
2331	আউশ	0.1291	0.0800	Nil

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Attested by me

Abul Hamid Molla  
Advocate



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District :[12] Murshidabad

Block:[11]Hariharpara

Mouza:[028]Tehatta

Live Data As on 12/04/2025,08:52:01)

J.L.No. 28 P.S. Hariharpara

Khatian No. :	5397
Named of Rayat :	Abul Hossain Sheikh
Father/Husband :	Jiarat Sheikh
Address :	Tehatta
Total area of land :	0.49 acre
Number of Dag :	2
Date of preparation Khatian	18/09/2023

Description and quantity of the dag

Dag No.	Classification	Share	Percentage of share (Acre)	Remarks
2335	Aush	0.2613	0.4100	Barga
2331	Aush	0.1291	0.0800	Nil

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Attested by me

Abul Hossain - All-Ranid  
Advocate

জেলাঃ [12]মুর্শিদাবাদ  
ব্লকঃ [11]হরিহরপাড়া  
মৌজাঃ [028]তেহট

(Live Data As On 12/04/2025,08:53:17)

জে.এল নং : 28 থানা : হরিহরপাড়া

খতিয়ান নং :	5013
রায়তের নাম :	প্রভাষ চন্দ্র ঘোষ
পিতা/স্বামী :	গোবিন্দ চন্দ্র ঘোষ
ঠিকানা :	নিজ
জমির পরিমাণ:	0.5701 একর
দাগের সংখ্যা :	2
খতিয়ান তৈরীর তারিখ :	08/01/2021

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
1978	আড়প	0.0002	0.0001	Nil
2322	বাগান	0.5625	0.5700	Nil

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Advocate

27A

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District :[12] Murshidabad

Block:[11] Hariharpara

Mouza:[028] Tehatta

Live Data As on 12/04/2025,08:53:17)

J.L.No. 28 P.S. Hariharpara

Khatian No. :	5397
Named of Rayat :	Provash Chandra Ghosh
Father/Husband :	Gobinda Chandra Ghosh
Address :	own
Total area of land :	0.5701 acre
Number of Dag :	2
Date of preparation Khatian	08/01/2021

Description and quantity of the dag

Dag No.	Classification	Share	Percentage of share (Acre)	Remarks
1978	Aush	0.0002	0.0001	Nil
2322	Garden	0.5625	0.5700	Nil

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Attested by me

Adv. Anwar-All-Rashid,  
Advocate

জেলাঃ [12]মুর্শিদাবাদ  
ব্লকঃ [11]হরিহরপাড়া  
মৌজাঃ [028]তেহট্ট

(Live Data As On 12/04/2025,08:49:35)

জে.এল নং : 28 থানা : হরিহরপাড়া

খতিয়ান নং :	4196
রায়তের নাম :	আব্দুল গফফার মন্ডল
পিতা/স্বামী :	শ্রীজালতিব মন্ডল
ঠিকানা :	নিজ
জমির পরিমাণ:	0.325 একর
দাগের সংখ্যা :	3

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
161	আউশ	0.1134	0.1600	Nil
1718	আউশ	0.0212	0.0170	Nil
2335	আউশ	0.1384	0.1480	Nil

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Attested by me  
*Adv. Hameed Ali-Rasheed*  
Advocate



28 A.

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District :[12] Murshidabad

Block:[11]Hariharpara

Mouza:[028]Tehatta

Live Data As on 12/04/2025,08:49:35)

J.L.No. 28 P.S. Hariharpara

Khatian No. :	4196
Named of Rayat :	Abdul Gaffar Mondal
Father/Husband :	Abdul Latif Mondal
Address :	own
Total area of land :	0.325
Number of Dag :	3

Description and quantity of the dag

Dag No.	Classification	Share	Percentage of share (Acre)	Remarks
161	Aush	0.1134	0.1600	Nil
1718	Aush	0.0212	0.0170	Nil
2335	Aush	0.1384	0.1480	Nil

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**Attested by me**

*Adv. Heman - All-Rashid*  
**Advocate**

জেলা: [12]মুর্শিদাবাদ  
ব্লক: [11]হরিহরপাড়া  
মৌজা: [028]তেহট

(Live Data As On 12/04/2025,08:48:53)

জে.এল নং: 28 থানা: হরিহরপাড়া

খতিয়ান নং :	5066
রায়তের নাম :	মজিবর মন্ডল
পিতা/স্বামী :	কাজিমুদ্দিন মন্ডল
ঠিকানা :	সাং- তেহট
জমির পরিমাণ:	0.6497 একর
দাগের সংখ্যা :	11
খতিয়ান তৈরীর তারিখ :	23/02/2021

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
1544	আউশ	0.2000	0.0620	Nil
1545	আউশ	0.1550	0.1260	Nil
1553	আউশ	0.1000	0.0660	Nil
1572	আউশ	0.0689	0.0730	Nil
1636	আউশ	0.2000	0.1200	Nil
1639	আউশ	0.1999	0.0840	Nil
1790	আউশ	0.2000	0.0720	Nil
2335	আউশ	0.0002	0.0000	Nil
2450	ভিটি	0.2300	0.0067	Nil
2454	ভিটি	1.0000	0.0200	Nil
2480	বাড়ী	0.0834	0.0200	Nil

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Attested by me

Red, Harna - De-Rashed  
Advocate



29A.

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District :[12] Murshidabad

Block:[11] Hariharpara

Mouza:[028] Tehatta

Live Data As on 12/04/2025,08:48:53)

J.L.No. 28 P.S. Hariharpara

Khatian No. :	5066
Named of Rayat :	Mojibar Mondal
Father/Husband :	Kochimuddin Mondal
Address :	Village Tehatta
Total area of land :	0.6497 acre
Number of Dag :	11
Date of preparation khatian	23/2/2021

Description and quantity of the dag

Dag No.	Classification	Share	Percentage of share (Acre)	Remarks
1544	Aush	0.2000	0.0620	Nil
1545	Aush	0.1550	0.1260	Nil
1553	Aush	0.1000	0.0660	Nil
1572	Aush	0.0689	0.0730	Nil
1636	Aush	0.2000	0.1200	Nil
1639	Aush	0.1999	0.0840	Nil
1790	Aman	0.2000	0.0720	Nil
2335	Aush	0.0002	0.0000	Nil
2450	Bhiti	0.2300	0.0067	Nil
2454	Bhiti	1.0000	0.0200	Nil
2480	Building	0.0834	0.0200	Nil

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Attested by me

Dr. Hamid - Al - Rashid  
Advocate

To

1. The Chairman,  
West Bengal Pollution Control Board,  
Paribesh Bhaban, Belegkata Main Road,  
LA Block, Sector-3, Bidhannagar,  
Kolkata - 700001.
2. The District Magistrate, Murshidabad,  
P.O. P.S. Berhampur, District - Murshidabad,  
Pin Code No.742101.
3. The District Land and Land Reforms Officer,  
Murshidabad, P.O. P.S.- Berhampore,  
District - Murshidabad,  
Pin Code No.742101.
4. The Block Land and Land Reforms Officer,  
Hariharpara Block, P.O. & P.S. Hariharpara,  
District - Murshidabad,  
Pin Code No.742166.
5. The Inspector-in-Charge/Officer-in-Charge,  
Hariharpara Police Station,  
P.O. & P.S. Hariharpara, District- Murshidabad,  
Pin Code No.742166.

Sub : An application of the general peoples  
and poor cultivators of Village-Tehatta  
Kalyanpur, P.O. Bandhainagar, P.S.-  
Hariharpara in the district of Murshidabad  
to stop the illegal 'ROMEO BRICK FIELD'  
situated at TehattaK Kalyanpur, P.O. -  
Bandhainagar, P.S. Hariharpara under  
Beharia Gram Panchayat, District-Murshid-  
abad.

Attested by me

MO. Hasan - Al-Rashed  
Advocate

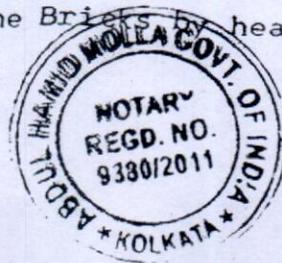
contd. ... P/2



Respected Sir(s),

We the poor cultivators and general peoples of village- Tehatta Kalyanpur, P.O. Bandhainagar, P.S. Hariharpara, District- Murshidabad beg to state that 1) Mosaraf Hossain S/o Bholai Mondal, Village & P.O. Bandhainagar, P.S. <sup>Nowda</sup> Hariharpara, District- Murshidabad, Pin Code No.742175. 2) Arwin Brijesh Mondal, S/o Abdul Aziz Mondal of Village- Mirpur, P.O. Raipur Mirpur, P.S.- Nowda, District - Murshidabad, Pin Code No. 742175 illegally started to run the "ROMEO BRICK FIELD" upon Plot No. 2324, 2323, 2618, 2322, 2334, 2335, 2619 under Kh.No. 3025, 4125, 1984, 2930, 5013, 4297, 3124, 6124, 1299 of Mouza- Tehatta, P.S.- Hariharpara under Beharia Gtam Panchayat in the district of Murshidabad by the side of 3 times crops producing agricultural land of the poor cultivators from 2015 without taking permission from the West Bengal Pollution Control Board and the other competent authorities and from the family members of the poor cultivators who have been cultivating paddy, Jute, Rabi crops and vegetables upon their land for maintaining their family members.

The said Romeo Brick Field is making serious pollution and damaging the fruits of the Fruts Garden sorrouded by the Brick Field. There are Mandir, Mosques and Primary Schools, Madrasha within one K.M. of the said Brick field, The village roads of the said Gram Panchayat have been damaged as the owners of the Brick Field is carring the Bricks by heavy vehicles and Tractors.



contd...p/3

Attested by me

*Del. Arun - All-Rashed*  
Advocate

The said persons are plying heavy vehicles and Tracktors upon the land of the Cultivators as such the crops have been damaged and if the Brick Field is established upon the said land, again then the Ashes and flam of the Fire of the Brick Field will permanently damage the lands and lives of the prople of the area. On being asked the said persons could not show the permission from the Beharia Gram Panchayat and Pollution Certificate from the West Bengal Pollution Control Board yet the said persons are forceibly making illegal construction for set up of the Brick Field and there is no other alternative of the cultivators for their livelihood.

Therefore we the poor cultivators of Village - Tehatta Kalyanpur most humbly pray before you to take an enquiry regarding the New Set-up illegal ROMEO BRICK FIELD and stop the establishment of the New Brick Filed upon the said land and restrain those persons from setting up new Brick Field near by at the land of the poor cultivators of said Village and save the poor cultivators for cultivating their land for their livelihood.

Date: 14/4/2025,

*Shamshi Ghosh*

Member  
Beharia Gram Panchayat  
Hariharpara, Murshidabad



Yours faithfully,

*Abul Hasen Mondal*  
Signature of the Cultivators  
are given in next page.

*Biplob Ghosh*  
Attested by me contd... 0/4

*Abd. Hasun - Al-Rashed*  
Advocate

19906  
Rafikul Mondal  
By the Pen of  
Abdul Rahim Mondal

2107 6301 n Riasat  
HASANUZZAM BISWAS  
আব্দুর রাহমান মন্ডল  
(ABDUR RAHAMAN MONDAL)  
Hamim SK

মোতিন সিক  
(MOTIN SK.)  
নওসাদ সিক  
(NOWSAD SK.)  
Israr SK

Sabit SK

TIPUS SK

সুজান্দাস  
(SUJANDAS)  
Amir Hanga

Mustafizur Rahman

1124 শিমুল  
AMID MONDAL) (Plot no) 2321  
মুহাম্মদ আরশাদ  
" " " " 2321

HAMIDUL MONDAL)  
DARUL SK

FROJ SK

বুল সিক  
(BUL SK.)

VASIR SK

Minaurul Mondal

Janaurul mondal) - 2320  
(Plot no)

মিনারুল মন্ডল -  
MINAURUL MONDAL (Plot no) - 2320



Attested by me  
Md. Husam - All-Rashed,  
Advocate



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# Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

EW277105440IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Barabazar H O	16/04/2025 18:21:40	742166	41.30	Inland Speed Post	Hariharpara SO	19/04/2025 17:47:32

Event Details For : EW277105440IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
19/04/2025	17:47:32	Hariharpara SO	Item Delivered(Addressee)
19/04/2025	12:55:35	Hariharpara SO	Out for Delivery
19/04/2025	11:23:46	Hariharpara SO	Item Received
18/04/2025	01:21:01	BERHAMPORE WB RMS TMO	Item Dispatched
18/04/2025	01:20:10	BERHAMPORE WB RMS TMO	Item Received
18/04/2025	01:17:47	Berhampore ICH	Item Dispatched
18/04/2025	01:14:46	Berhampore ICH	Item Bagged
17/04/2025	23:06:23	Berhampore ICH	Item Received
17/04/2025	21:37:38	BERHAMPORE WB RMS TMO	Item Dispatched
17/04/2025	21:36:33	BERHAMPORE WB RMS TMO	Item Received
17/04/2025	05:25:31	KOL AP TMO	Item Dispatched
17/04/2025	05:11:49	KOL AP TMO	Item Received
17/04/2025	04:11:21	Kolkata NSH	Item Dispatched
17/04/2025	00:21:21	Kolkata NSH	Item Bagged
16/04/2025	21:35:45	KOL AP TMO	Item Dispatched
16/04/2025	21:15:41	KOL AP TMO	Item Received
16/04/2025	19:07:41	Barabazar H O	Item Dispatched



Attested by me

Md. Anwar-ud-Rashid  
Advocate

Track Consignment -36-

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# Track Consignment

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\* Consignment Number

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Barabazar HO	16/04/2025 18:21:40	700106	17.70	Inland Speed Post	Beleghata HO	21/04/2025 15:58:20

Event Details For : EW277105419IN  
Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
21/04/2025	15:58:20	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
21/04/2025	09:19:01	Bidhan Nagar IB Market SO	Out for Delivery
19/04/2025	08:35:27	Bidhan Nagar IB Market SO	Item Received
19/04/2025	05:18:36	KOL AP TMO	Item Dispatched
18/04/2025	21:28:30	KOL AP TMO	Item Received
18/04/2025	04:08:07	Kolkata NSH	Item Dispatched
18/04/2025	01:50:28	Kolkata NSH	Item Bagged
17/04/2025	21:41:49	Kolkata NSH	Item Received
17/04/2025	11:54:34	Beleghata HO	Item Bagged
17/04/2025	11:15:03	Beleghata HO	Item Redirected to Bidhan Nagar IB Market SO Insufficient Address
17/04/2025	08:16:45	Beleghata HO	Item Received
17/04/2025	05:59:45	KOL AP TMO	Item Dispatched
17/04/2025	05:00:49	KOL AP TMO	Item Received
17/04/2025	04:11:21	Kolkata NSH	Item Dispatched
17/04/2025	03:22:38	Kolkata NSH	Item Bagged
16/04/2025	23:09:21	Kolkata NSH	Item Received
16/04/2025	21:35:45	KOL AP TMO	Item Dispatched



Attested by me

*Abul Hamid Molla*  
Advocate

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## Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Barabazar H O	16/04/2025 18:21:40	742101	41.30	Inland Speed Post	Berhampore WB HO	21/04/2025 17:49:14

### Event Details For : EW277105422IN

#### Current Status : Item Delivered (Addressee)

Date	Time	Office	Event
21/04/2025	17:49:14	Berhampore WB HO	Item Delivered (Addressee)
21/04/2025	10:09:13	Berhampore WB HO	Out for Delivery
19/04/2025	08:46:16	Berhampore WB HO	Item Received
18/04/2025	01:24:56	BERHAMPORE WB RMS TMO	Item Dispatched
18/04/2025	01:24:00	BERHAMPORE WB RMS TMO	Item Received
18/04/2025	01:18:22	Berhampore ICH	Item Dispatched
18/04/2025	01:14:19	Berhampore JCH	Item Bagged
17/04/2025	23:06:23	Berhampore ICH	Item Received
17/04/2025	21:37:38	BERHAMPORE WB RMS TMO	Item Dispatched
17/04/2025	21:36:33	BERHAMPORE WB RMS TMO	Item Received
17/04/2025	05:25:31	KOL AP TMO	Item Dispatched
17/04/2025	05:11:49	KOL AP TMO	Item Received
17/04/2025	04:11:21	Kolkata NSH	Item Dispatched
17/04/2025	00:21:21	Kolkata NSH	Item Bagged
16/04/2025	21:35:45	KOL AP TMO	Item Dispatched
16/04/2025	21:15:41	KOL AP TMO	Item Received
16/04/2025	19:07:41	Barabazar H O	Item Dispatched



Attested by me

*Adv. Hemant - Al-Rashedi*

Advocate

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## Track Consignment

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\* Consignment Number

EW277105436IN

[Track More](#)

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Barabazar H O	16/04/2025 18:21:40	742101	41.30	Inland Speed Post	Berhampore WB HO	21/04/2025 18:01:06

Event Details For : EW277105436IN

Current Status : Item Delivered (Addressee)

Date	Time	Office	Event
21/04/2025	18:01:06	Berhampore WB HO	Item Delivered (Addressee)
21/04/2025	10:47:14	Berhampore WB HO	Out for Delivery
19/04/2025	08:46:16	Berhampore WB HO	Item Received
18/04/2025	01:24:56	BERHAMPORE WB RMS TMO	Item Dispatched
18/04/2025	01:24:00	BERHAMPORE WB RMS TMO	Item Received
18/04/2025	01:18:22	Berhampore ICH	Item Dispatched
18/04/2025	01:14:19	Berhampore ICH	Item Bagged
17/04/2025	23:06:23	Berhampore ICH	Item Received
17/04/2025	21:37:38	BERHAMPORE WB RMS TMO	Item Dispatched
17/04/2025	21:36:33	BERHAMPORE WB RMS TMO	Item Received
17/04/2025	05:25:31	KOL AP TMO	Item Dispatched
17/04/2025	05:11:49	KOL AP TMO	Item Received
17/04/2025	04:11:21	Kolkata NSH	Item Dispatched
17/04/2025	00:21:21	Kolkata NSH	Item Bagged
16/04/2025	21:35:45	KOL AP TMO	Item Dispatched
16/04/2025	21:15:41	KOL AP TMO	Item Received
16/04/2025	19:07:41	Barabazar H O	Item Dispatched



Attested by me

Abul Hanid Molla - All - Rashid

Advocate

Department of Land and Revenue  
M & M - Branch  
Nabanna 16<sup>th</sup> Floor  
325, Sarat Chatterjee Road Howrah-711 102

No. 527-M&M 26 2010Pt1

Date: 02.03.2016

CORRIGENDUM

WHEREAS many district offices and others have made references regarding confusion arising out of the use of the term "operation of new/existing brickfields" in line 8 of page-1 or wherever it occurs, in the guidelines issued for operation of new brickfields vide Memorandum No. 1251-M&M/LR/A-II/26/2010 dated 29.05.2015 of this department

WHEREAS, Memorandum No. 1251-M&M/LR/A-II/26/2010 dated 29.05.2015 is essentially meant for operation of new brickfields only.

NOW, therefore, the Governor is pleased to clarify that the term "operation of new/existing brickfields" shall be read as "operation of new brickfields only" in the Memorandum No. 1251-M&M/LR/A-II/26/2010 dated 29.05.2015 of this Department.

By order of the Governor

Sd/- Manoj Pant  
LRC & Principal Secretary to the  
Government of West Bengal

No. 527/1(47)-M&M

Dated: 02.03.2016

Copy forwarded for information and necessary action to :-

- 1) The Pr. Secretary to the Government of West Bengal, Commerce & Industries Department.
- 2) The Pr. Secretary to the Government of West Bengal, Environment Department.
- 3) The Commissioner, \_\_\_\_\_ Division.
- 4) The D.L.R.&S., West Bengal, 35, Gopalnagar Road, Alipore, Kolkata -700 027.
- 5) The Member Secretary, West Bengal Pollution Control Board.
- 6) The Special Officer (Law) and Ex. Officio Joint Secretary of this Department.
- 7) The D.M. & Collector, \_\_\_\_\_ (All)
- 8) The A.D.M. and D.L.&L.R.O., \_\_\_\_\_ (All)
- 9) \_\_\_\_\_



*[Signature]*  
Secretary to the  
Government of West Bengal

Attested by me  
*[Signature]*  
Advocate

-60-

Government of West Bengal  
Land and Land Reforms Department  
M&M - Branch  
Nabanna (6<sup>th</sup> Floor)  
325, Sarat Chatterjee Road, Howrah-711 102

No. 529(39)-M&M/26-2010(Pt)

Date : 02.03.2016

From : The Deputy Secretary to the Government of West Bengal.

To : 1) The Director of Land Records & Surveys, West Bengal

2) The District Magistrate & Collector,  
\_\_\_\_\_ (All)

3) The ADM and DL&LRO,  
\_\_\_\_\_ (All)

Sub : Proceedings of the meeting taken by the LRC & Principal Secretary  
on issues relating to regularisation of unauthorised brick fields.

Sir/Madam,

I am directed to forward herewith a copy of proceedings of the meeting taken by the LRC & Principal Secretary on issues relating to regularisation of unauthorised brick fields on 1<sup>st</sup> March, 2016 at 3.00 p.m. at his office chamber for information and taking necessary action.

Yours faithfully,

*Saba*

Deputy Secretary to the  
Government of West Bengal



**Attested by me**

*H. H. Khan - All - Rashid*  
Advocate

-46-

Proceedings of the meeting taken by the LRO & Principal Secretary with the DLR&S, DL&LROs, to discuss issues relating to regularisation of unauthorised brick fields at his office chamber on 1<sup>st</sup> March, 2016 at 3.00 p.m.

Officers present: Vide annexure-I

In the meeting the following points made in the representation submitted by the Bengal Bricks Owners' Association in its letter No. BBFOA/ 2/155/2015-16 dated 05.02.2016 followed by an e.mail dated 29.02.2016 and also the issues flagged by District land & Land Reforms Officers were discussed :-

- i. It has pointed out that the Memorandum No. 1251-M&M dated 29.05.2015 is meant for operation of new brick fields and No. 1250-M&M dated 29.05.2015 is meant for regularisation of unauthorised brick fields set up after 1<sup>st</sup> September, 2000. But in Memo. No. 1251-M&M there is mention that the guidelines are for operation of new/existing brick fields. The use of term existing has created confusion.
  - ii. It has suggested for dispensing with the locational guidelines as contained in Memo. No. 1250-M&M in respect of regularisation of existing unauthorised brick fields which were established long back i.e. well before 01.09.2000.
  - iii. Whether the brick fields which have started operation well before 01.09.2000, with "consent to operate" and are using river silt without causing any change to the agriculture land or the present use of land or have already got their land converted to IT-KHOLA, are also required to take permission for conversion of land.
  - iv. It is alleged by Brick Field Owners' Association that some districts are not receiving applications from the brick fields for regularisation. Besides, these brick fields are facing difficulty in getting statutory/non-statutory clearances from the PWD, I&W Department and Environment Department and others without which the district committee is not taking any action.
  - v. It is suggested by it that the brick fields which were set up before 01.09.2000 and have also made payment of penalty amount imposed by NGT should be kept out of the purview of the Memo. No. 1250-M&M.
  - vi. Whether the guidelines contained the Memo. No. 1250 will also be applicable to the brick fields which were set up before 01.09.2000 but are operating without "consent to operate".
  - vii. It was pointed out by the DL&LROs that most of the unauthorised brick fields have sought time for creation of multi-layered green belt of 10 mtr. construction of 3 mtr. high wall as laid down in the guidelines issued vi Memo. No. 1250-M&M dated 29.05.2015, on the ground that it need sufficient time to build up green belt by way of planting trees or construction of 3 mtr. high wall. Besides that, the plantation can only undertaken during the monsoons.
2. After detailed discussions on the issues the following decisions were taken
- i. A corrigendum is to be issued to clarify that the term "operation new/existing brick fields" in line 8 of page no. 1 or wherever it occurs, in ... brick fields vide Memo No 1



**Attested by me**  
*Adv. Hasan - Ali - Rashid*  
**Advocate**

Proceedings of the meeting taken by the LRC & Principal Secretary with the DLR&S, DL&LROs, to discuss issues relating to regularisation of unauthorised brick fields at his office chamber on 1<sup>st</sup> March, 2016 at 3.00 p.m.

Officers present: Vide annexure-I

In the meeting the following points made in the representation submitted by the Bengal Bricks Owners' Association in its letter No. BBFOA/ 2/155/2015-16 dated 05.02.2016 followed by an e.mail dated 29.02.2016 and also the issues flagged by District land & Land Reforms Officers were discussed :-

- i. It has pointed out that the Memorandum No. 1251-M&M dated 29.05.2015 is meant for operation of new brick fields and No. 1250-M&M dated 29.05.2015 is meant for regularisation of unauthorised brick fields set up after 1<sup>st</sup> September, 2000. But in Memo. No. 1251-M&M there is mention that the guidelines are for operation of new/existing brick fields. The use of term existing has created confusion.
- ii. It has suggested for dispensing with the locational guidelines as contained in Memo. No. 1250-M&M in respect of regularisation of existing unauthorised brick fields which were established long back i.e. well before 01.09.2000.
- iii. Whether the brick fields which have started operation well before 01.09.2000, with "consent to operate" and are using river silt without causing any change to the agriculture land or the present use of land or have already got their land converted to IT-KHOLA, are also required to take permission for conversion of land.
- iv. It is alleged by Brick Field Owners' Association that some districts are not receiving applications from the brick fields for regularisation. Besides, these brick fields are facing difficulty in getting statutory/non-statutory clearances from the PWD, I&W Department and Environment Department and others without which the district committee is not taking any action.
- v. It is suggested by it that the brick fields which were set up before 01.09.2000 and have also made payment of penalty amount imposed by NGT should be kept out of the purview of the Memo. No. 1250-M&M.
- vi. Whether the guidelines contained the Memo. No. 1250 will also be applicable to the brick fields which were set up before 01.09.2000 but are operating without "consent to operate".
- vii. It was pointed out by the DL&LROs that most of the unauthorised brick fields have sought time for creation of multi-layered green belt of 10 mtr. or construction of 3 mtr. high wall as laid down in the guidelines issued vide Memo. No. 1250-M&M dated 29.05.2015, on the ground that it needs sufficient time to build up green belt by way of planting trees or for construction of 3 mtr. high wall. Besides that, the plantation can only be undertaken during the monsoons.

2. After detailed discussions on the issues the following decisions were taken :-

- i. A corrigendum is to be issued to clarify that the term "operation of new/existing brick fields" in line 8 of page no. 1 or wherever it occurs, in the ... brick fields vide Memo No 1251-



Attested by me  
Advocate

- ii. Locational guidelines cannot be dispensed with under normal circumstances. If there is a specific reference made by the district level empowered Screening & Scrutiny Committee ~~in such~~ the same under special/unavoidable circumstances, such recommendation will have to be placed for consideration and approval of the State Cabinet.
- iii. There is no further need of conversion in such a case where land has already been lawfully converted to IT KHOLA by the brick fields concerned. However, permission for use of river silt has to be taken and payment of royalty for the same has to be made to the appropriate authority.
- iv. District Magistrates and Collectors are requested to set up a Single Window Clearance System in order to facilitate and help expeditious disposal of the applications received from the Brick Field Owners in terms of the guidelines as issued vide Memo No 1250-M&M or No. 1251-M&M, both dated 29.05.2016, as the case may be. While Single Window Clearance System is put in place to help and facilitate, responsibility to obtain "consent to operate" rests on the concerned owner/business entity and therefore, Brick Field Owners are advised to directly take up with the concerned departments/organisations for necessary clearances/No Objection Certificates and on receipt of the same, submit the completed application to District Magistrate & Collectors, for consideration by the Screening & Scrutiny Committee, which shall dispose of the applications within 30 days from the date of receipt.
- v. Guidelines contained in Memo. No. 1250-M&M dated 29.05.2015 should equally be applicable to such brick fields which were set up before the cut-off date of 01.09.2000, but operating without "consent to operate". Brick fields which were set up before 01.09.2000 and have also made payment of penalty amount imposed by the Hon'ble NGT shall have to obtain "consent to operate" in terms of the guidelines. In case there are any other specific orders of the Hon'ble NGT or any other Court of Law, the said order shall be binding on all and any action in terms of the guidelines if required to be taken, the same shall be done with express leave of the Hon'ble Court of Law.
- vi. As regards, allowing time for construction of a multi-layered green belt of 10mtr. or 3 mtr. high wall around the brick fields, the brickfield owners may be issued provisional "consent to operate" for 45 days subject to the condition that they will create either a multi-layered green belt of 10 mtr. or 3 mtr. high wall within the said time line, provided other conditions given in the guidelines are entirely fulfilled and complied with. In default the provisional consent to operate shall be withdrawn after the expiry of the grace time of 45 days.

There being no other points for discussion the meeting ended with thanks to and from the chair.



Attested by me

*Dev. Hasan - All - Rashid*

Advocate

  
LRC & Principal Secretary



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post/Email

CP-31/2/2022-IPC-V-HO-CPCB-HO

July 26, 2022

To

The Member Secretary,  
All State Pollution Control Boards/ PCCs  
(As Per List)

**Sub: Revised Environmental Notification of Brick Kilns dated 22.02.2022 -reg.**

Sir,

Ministry of Environment, Forest and Climate Change (MoEF&CC) has revised the Environmental Standards for Brick Kilns vide Notification GSR No. 143 (E) dated 22.02.2022.

A copy of Revised Environmental Notification is attached for reference and its implementation.

Yours faithfully,

(S.K. Gupta)  
Addl. Director & DH, IPC-V

Encl: as above

Copy to:

All Regional Directorates  
Central Pollution Control Board  
(As Per List)

: for follow up, please.



(S. K. Gupta)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032  
दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

**Attested by me**

Ms. Hasm - MR - Rashid

Associate

-45-

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No: D. L.-33004/99



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662  
CG-DL-E-22022022-233662

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)  
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 140]  
No. 140]

नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943  
NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।
- (2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्:-

74"	ईट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम3
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	

1259 GI/2022



Attested by me

*Abdul Hamid Molla*

Advocate

	चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल शाफ्ट के अलावा)	
-	भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	24 मीटर
-	भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

1. सभी नए ईट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।
2. विद्यमान ईट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।
3. सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइपड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/खतरनाक अपशिष्टों के उपयोग की अनुमति ईट भट्टों को नहीं दी जाएगी।
4. उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।
5. विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO<sub>2</sub> पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:  
पीएम (सामान्य) = (पीएम(मापित) X 4%)/(चिमनी में मापित CO<sub>2</sub> का %, मापित CO<sub>2</sub> के मामले में  $\geq$  4% कोई प्रसामान्यीकरण नहीं। चिमनी की ऊंचाई (मीटर में) भी  $H = 14 Q^{0.3}$  सूत्र (जहां Q kg/hr में SO<sub>2</sub> उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।
6. ईट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।
7. किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईट-भट्टों को स्थापित किया जाना चाहिए।
8. ईट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।
9. ईट भट्टों से निकलने वाली राख को ईट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।
10. ईट भट्टे में ईट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।
11. ईट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़कें हैं।
12. कच्चे माल/ईटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव



Attested by me

Red. Azam-All-Rahil  
Advocate

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्टूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

- 1. Short Title and commencement: -
  - (1) These rules may be called the Environment (Protection) Amendment Rules, 2022.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm <sup>3</sup>
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

- 1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
- 2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
- 3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
- 4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
- 5. Particulate Matter (PM) results shall be normalized at 4% CO<sub>2</sub> as below:  
 $PM (normalized) = (PM (measured) \times 4\%) / (\% \text{ of } CO_2 \text{ measured in stack})$ , no normalization in case CO<sub>2</sub> measured  $\geq 4\%$ . Stack height (in metre) shall also be calculated by formula  $H=14Q^{0.3}$  (where Q is SO<sub>2</sub> emission rate in kg/hr), and the maximum of two shall apply.



Attested by me  
Adv. Masum-All-Rashed  
Advocate

- 48 -
6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
  7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
  8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
  9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
  10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
  11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
  12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

**Note :** The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04<sup>th</sup> October, 2021.



**Attested by me**

*Red. Heam - All-Rouled*

**Advocate**

- 49

Annexure - 'D'

AUTHORISATION LETTER

It has unanimously resolved that, we hereby authorised to Abul Hosen Mondal, son of Nijamuddin Mondal of Village - Tehatta, P.O. Bandhainagar, P.S. Hariharpara, District - Murshidabad to move the original application before the Hon'ble National Green Tribunal EZ Kolkata Bench on behalf of us as per legal advice. Abul Hosen Mondal has also authorised to affirm / verify the Original Application on our behalf challenging the illegal set up of Romeo Brick Field.

Dated : 12.06.2025

*Biplab Ghosh*  
( BIPLAB GHOSH )  
son of Gour Chandra Ghosh

L.T. I OF  
  
*Rafiqul Mondal*

( RAFIQU L MONDAL )  
S/o late Kochimuddin Mondal

-both of Village- Tehatta,  
P.O. Bandhainagar,  
P.S. Hariharpara,  
District - Murshidabad,  
PIN Code No.742175.



Attested by me

*Adv. Husna Akbar*  
Advocate

2

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA, WEST  
BENGAL, FINANCE CENTRE, 3RD FLOOR,  
NEW TOWN APPLICATION UNDER SECTION  
18(1) READ WITH SECTION 14 OF THE  
NATIONAL GREEN TRIBUNAL ACT, 2010.

O.A. No.                      of 2025/EZ

Between

Abul Hosen Mondal & Ors.

...Applicants

-Between-

The West Bengal Pollution Control  
Board & Ors.

...Respondents



// APPLICATION //

16 JUN 2025

Mr. MD. HARUN-ALL-RASHID  
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High Court, Calcutta  
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